

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 179 OF 2021

IN THE MATTER OF:

**TRIBUNAL ON ITS OWN MOTION UNDER THE CAPTION MINING OF
POTSTONE EXCAVATION BEING DONE WITHOUT LEAVING MARGINS ON
EITHER SIDE OF THE ROADS**

..... Applicant

Vs

THE CHIEF SECRETARY TO GOVERNMENT OF ANDHRA PRADESH & OTHERS

.... Respondents

REPORT FILED BY THE MINES 6th RESPONDENT

DATE- 10.08.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
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OA No 179 OF 2021

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It is certified that all the documents contained in the above annexure are true copies.

Date: 10.08.2024

Report Submitted by the Department of Mines and Geology, Government of Andhra Pradesh to the Hon'ble National Green Tribunal (SZ) Chennai In O.A.No.179 of 2021 on its Orders dated: 13.02.2024

-:oOo:-

It is respectively submitted that, vide Memo No.4860333/D10/2021, Dated: 14.02.2024 the Director of Mines and Geology, Ibrahimpatnam while enclosing a copy of the advocate standing council the Hon'ble National Green Tribunal, Chennai Southern Zone dated: 13.02.2024 in which it was informed that the Hon'ble National Green Tribunal, orally raised a question more particularly what steps have been taken to collect the compassion as per the reports of department of Mines and Geology, and directed to submit the report in duplicate immediately to the Hon'ble Tribunal to the next hearing.

In this regard it is submitted it is known that Eenadu Daily News item dated: 20.07.2021 under caption "Akkaramalo Ganule, the Eenadu daily newspaper, Kurnool District edition has published a news item on illegal encroachment of roads thereby excavation of Napa slabs (Black) at Palkur - Ramakrishnapuram Villages of Banaganapalle Mandal and Owk, Kolimigundla Mandals under the caption of "Akkramallo Ganule". ("అక్రమాల్లో ఘనులే")

As such it is submitted that, the Hon'ble NGT order dated: 11.08.2021 in O.A.No.179/2021(SZ), has issued orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads and unauthorised excavations of Napa Slabs at Palkuru - Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal on constitution of Joint Committee to ascertain the genuineness of the allegations made in the newspaper report with regard to large scale illegal mining activity of potstone (Naparallu) without obtaining necessary permission and also without leaving margin on either side of the road as per norms in Banaganapalle, Owk and Kolimigundla Mandals, in Kurnool District (present Nandyal District).

Further it is submitted that, the Director of Mines and Geology, Ibrahimpatnam, vide letter No. 4860333/D10/2021, Dated: 16.08.2021 has directed the joint committee to inspect and submit compliance report within a week in the subject matter. Subsequently the Assistant Director of Mines and Geology, Kurnool has requested the joint committee for joint inspection proposed on 31.08.2021 & 01.09.2021 vide letter No.1211/NGT/2021, Dated: 23.08.2021.

Contd..2..

Further it is submitted that, the Assistant Director of Mines and Geology, Kurnool through letter No.2638/NGT/2021, Dated: 04.09.2021 has submitted the joint inspection report to the District Collector and Magistrate, Kurnool and copy submitted to the Director of Mines and Geology, Ibrahimpatnam and Deputy Director of Mines and Geology, Kurnool on news item published in Eenadu Daily News on illegal encroachment of roads in the subject area.

Further it is submitted that, the Hon'ble NGT has issued orders dated: 03.01.2022 in O.A.No.179/2021 (SZ) to the Deputy Director of Mines and Geology, Kurnool to take necessary action against the defaulting mining unit also not to allow the mining activity by the mining units and not to issue permits until the mine operator obtained Environment Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) of the board.

Further it is submitted that, the Director of Mines and Geology, Ibrahimpatnam has issued Memo No.4860333/D10/2021, Dated: 24.01.2022 directed the Assistant Directors of Mines and Geology, Kurnool and Banaganapalle to submit the independent reports on the O.A.No.179/2021 by fortnight, since the Hon'ble NGT directed to file on or before 27.01.2022 without fail.

Further it is submitted that, the Assistant Director of Mines and Geology, Banaganapalle has issued notices vide Show Cause Notice No.250/QL/2021, Dated: 25.01.2022 to the lease holders who are involved in road side excavations and to submit the explanation on the allegations and illegal excavation on Palkuru – Ramakrishnapuram Road.

Further it is submitted that, in the Letter No.1211/NGT/2021, Dated: 27.01.2022 the Assistant Director of Mines and Geology, Banaganapalle has submitted detailed action taken report to the Director of Mines and Geology, Ibrahimpatnam on the subject area.

Whereas it is submitted that, the Assistant Director of Mines and Geology, Banaganapalle has issued demand notices vide Demand Notice No.250/QL/2021, Dated:14.03.2022 to the defaulters as they have not submitted the explanation to the served show cause notices and directed to pay the amounts raised in the demand notice.

Further it is submitted that, the Deputy Director of Mines and Geology, Kurnool through the Memo No.1769/NGT/2021, Dated: 10.08.2022 has requested the Assistant Director of Mines and Geology, Banaganapalle to submit information on hitherto action taken on the orders in O.A.No.179/2021 without fail. Subsequently the Assistant Director of Mines and Geology, Banaganapalle vide Letter No.1211/NGT/2021, Dated: 24.08.2022 has submitted detailed report to the Deputy Director of Mines and Geology, Kurnool.

Further it is submitted that, the Hon'ble NGT has issued orders dated: 05.12.2022 in O.A.No.179/2021 as "whether the excavated portions on the road margins have been re-laid or not has to be seen as otherwise the same would result in major accidents and where the road margins / the buffer area have been quarried and restored".

In this regard, the Assistant Director of Mines and Geology, Banaganapalle vide letter No.1211/NGT/2021, Dated: 18.03.2023 has issued notices to the road side quarrying lease holders (10) members to restore/fill the quarried areas at road margin with immediate effect.

Further it is submitted that, the Hon'ble NGT has issued orders dated: 12.10.2023 in O.A.No.179/2021 (SZ) to get appropriate report from the Vigilance and Enforcement Department regarding the recovery of the amount and the further course of action as there is a huge amount pending against each of the violators. Subsequently the Director of Mines and Geology, Ibrahimpatnam has issued Memo No.4860333/D10/2021, Dated: 26.10.2023 directed the Divisional Mines and Geology office, Banaganapalle to submit the report as instructed in duplicate on or before 01.11.2023.

In this connection it is submitted that, the Divisional Mines and Geology Office, Banaganapalle vide Letter No.1211/NGT/2021, Dated: 27.10.2023 has issued reminder notices to the road side quarrying lease holders to restore/fill the quarried areas/pits at road margin immediately.

Further it is submitted that the Divisional Mines and Geology, Banaganapalle vide letter No.2009/Vg/2019, Dated: 27.10.2023 & 28.10.2023 has issued notices to the defaulters to show cause as why action shall not be initiated as per section 52B of RR Act, 1864 within 15 days from the date of receipt of the letters, failing which necessary action will be initiated as per APMMC Rules, 1966, Revenue Recovery Act, 1864 and other applicable rules and regulations in case they failed to pay the demanded amounts.

Contd..4..

Further it is submitted that, the Divisional Mines and Geology Office, Banaganapalle vide Letter No.1211/NGT/2021, Dated: 10.11.2023 has requested the Director of Mines and Geology, Ibrahimpatnam to pursue with the Director General Vigilance and Enforcement (GAD) for taking necessary action against the six (06) cases with the Vigilance & Enforcement department for approval.

Further it is submitted that, the Divisional Mines and Geology Office, Banaganapalle vide letter No.1211/NGT/2021, Dated: 12.02.2024 has requested the Tahsildar's, Bethamcherla and Banaganapalle to enquire and furnish the particulars of Movable and Immovable properties of the road side quarrying lease holders, defaulters in order to exercise under Revenue Recovery Act. **(ANNEXURE - I)**

Further it is submitted that, the Divisional Mines and Geology Office, Banaganapalle through Letter No.1211/NGT/2021, Dated: 12.02.2024 has submitted R.R Act, proposals to the District Mines and Geology Officer, Kurnool to take further necessary action in the matter in view of the latest instructions from the advocate standing council the Hon'ble National Green Tribunal, Chennai Southern Zone, dated: 13.02.2024. **(ANNEXURE -II)**

It is submitted that, the Divisional Mines and Geology Office, Banaganapalle vide Letter No.1211/NGT/2021, Dated: 13.02.2024 has requested the Branch Managers, State Bank of India, Union Bank of India, Canara Bank, HDFC Bank, Andhra Pragathi Gramena Bank of Banaganapalle, Bethamcherla and Nandyal to stall all the transactions pertaining to the defaulters until payment of all the dues raised in the demand notices until clearance from this department. **(ANNEXURE - III)**

Further it is submit that, in this office jurisdiction the majority of the public are depending on the Napa Slabs quarrying in order to eke out their livelihood and running of polishing units which are small scale industries and mainly labour oriented. Here the labours are owners and owners are labours this is only source at this area as it is a rain shadow, drought prone area. Presently a great decline in consumption of Napa Slabs (Black & Colour) due to competition from vetrified Tiles and marble market. Besides that, this office take stringent action on all the defaulters who are involved in encroachments and excavations in road sides over the subject areas.

This is submitted for favour of information and taking further necessary action in the matter.

71. 
 Divisional Mines and Geology Officer (FAC),
 Banaganapalle
Divisional Mines & Geology Office (FAC),
BANAGANAPALLE, Nandyal Dist.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Sri Avadutha Kasinayana Mandal,
YSR District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle,
- NGT - O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper - Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
property's of Sri S.K.Mahaboob Basha, S/o S.Bada Saheb - Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No.1363/QL/2021, Dated:14.03.2022 issued by the
Asst. Director of Mines and Geology, Banaganapalle

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raise a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

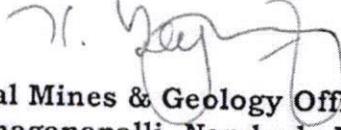
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri S.K.Mahaboob Basha, S/o S.Bada Saheb, Krishnagiri Village, Banaganapalle Mandal, Nandyal District to pay an amount of **Rs.8,00,974/-** for noticed involvement in excavation of illegal Rehmatti Excavated Quantity of **2,058 Cbm** in Sy.No.148/2A of Krishnagiri Village, Banaganapalle Mandal, Nandyal District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyal District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri S.K.Mahaboob Basha, S/o S.Bada Saheb as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

Sri S.K.Mahaboob Basha
S/o S.Bada Saheb
Door No.2/24,
Rampadu (V)
SAKN (M),
YSR District.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper – Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri C.Nagathimmaiah, - Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No2761-3/LSS© /Yerragudi/2022,Dated:04.11.2023
issued by the Divisional Mines and Geology Office, Banaganapalle
&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

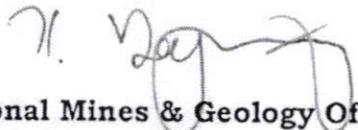
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri C.Nagathimmaiah Yerragudi Village, Banaganapalli Mandal, Nandyal District to pay an amount of Rs.10,11,920/- for noticed involvement in excavation of illegal Lime Stone Slabs (Colour) Excavated Quantity of 9100 Sq.Mts in Sy.No. USHB of Yerragudi Village, Banaganapalle Mandal, Nandyal District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyal District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri C.Nagathimmaiah as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

**Sri C.Nagathimmaiah
Door No.2-22,
S.C Colony,,
Yeragudi Village,
Banaganapalle Mandal,
Nandyal District.**

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyala District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper – Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri C.Nagasubba, - Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No.**2761-2/LSS© /Yerragudi/2022**, Dated:02.11.2023
issued by the Divisional Mines & Geology Officer, Banaganapalli

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri C.Nagasubba, Yerragudi Village, Banaganapalli Mandal, Nandyala District to pay an amount of Rs.**40,86,600/-** for noticed involvement in excavation of illegal Lime Stone Slabs (Colout) Excavated Quantity of 36750 Sq.Mts in Sy.No.USHB of Yerragudi Village, Banaganapalle Mandal, Nandyala District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyala District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri C.Nagasubba as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

**Sri C.Nagasubba
Door No.2-145,
B.C Colony,,
Yeragudi Village,
Banaganapalle Mandal,
Nandyala District.**

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyala District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle,
- NGT - O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper - Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri G.Sukuanna, S/o Sri G.Guruvanna- Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No. 2761-1/KSS© Yerragudi/2022, Dated:28.03.2022
issued by the Asst Director of Mines and Geology, Banaganapalle

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

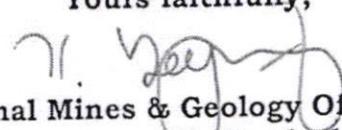
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri G.Sukuanna, S/o Sri G.Guruvanna, Yerragudi Village, Banaganapalli Mandal, Nandyala District to pay an amount of **Rs.22,96,280/-** for noticed involvement in excavation of illegal Lime Stone Slabs (Colour) Excavated Quantity of **20650 Sq.Mts** in Sy.No.USHB of Yerragudi Village, Banaganapalle Mandal, Nandyala District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalli Mandal, Nandyala District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri G.Sukuanna, S/o Sri G.Guruvanna as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

**Sri G.Sukanna,
S/o Sri G.Guruvanna
Door No.2-191, ,
Yerragudi Village,
Banaganapalle Mandal,
Nandyala District.**

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.
Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyala District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle,
- NGT - O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper - Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri B.Yella Subbanna, S/o Sri B.Nadipi Subbanna, -
Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No. 2761-4/LSS© /Yerragudi/2022,Dated:16.05.2022
issued by the Asst. Director of Mines & Geology, Banaganapalle.

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raise a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

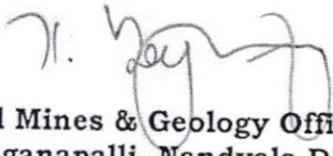
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri B.Yella Subbanna, S/o Sri B.Nadipi Subbanna, Yerragudi Village, Banaganapalle Mandal, Nandyala District to pay an amount of Rs.13,23,280/- for noticed involvement in excavation of illegal Lime Stone Slabs (Colour) Excavated Quantity of **11900 Sq.Mts** in Sy.No. USHB of Yerragudi Village, Banaganapalle Mandal, Nandyala District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar Banaganapalle Mandal, Nandyala District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri B.Yella Subbanna, S/o Sri B.Nadipi Subbanna as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

Yours faithfully,

Sri B.Yella Subbanna
S/o B.Nadipi Subbanna
Door No.2-210,
Yerragudi Village
Banaganapalle Mandal,
Nandyala District.


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyala District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper – Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy, -
Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No. 250/QL/2021, Dated:14.03.2022 issued by the
Asst. Director of Mines & Geology, Banaganapalle

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raise a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

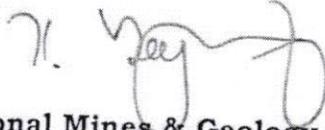
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy, Palkur Village, Banaganapalle Mandal, Nandyala District to pay an amount of **Rs.28,66,692/-** for noticed involvement in excavation of illegal Lime Stone Slabs (Black) Excavated Quantity of **42966 Sq.Mts** in Sy.No.177/3C of Palkur Village, Banaganapalle Mandal, Nandyala District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyala District, to enquiry and furnish the particulars of Movable and Immovable properties Of Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

Sri G.Mallikarjuna Reddy
S/o G.Rama Chandra Reddy
Door No.6-79,
Near Busstand, Palkuru (V),
Banaganapalle Mandal,
Nandyala District.

Yours faithfully,


Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle,
- NGT - O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper - Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri G.Srinivasulu, S/o G.Siddanna - Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No480/QL/2020, Dt:28.03.2022 issued by the
Asst. Director of Mines & Geology, Banaganapalli.

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads their by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri G.Srinivasulu, S/o G.Siddanna, Palkuru Village, Banaganapalle Mandal, Nandyal District to pay an amount of **Rs.2,07,92,621/-** for noticed involvement in excavation of illegal Lime Stone Slabs (Black) Excavated Quantity of **3,11,640 Sq.Mts** in Sy.No.251/6P of Palkur Village, Banaganapalle Mandal, Nandyal District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyal District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri G.Srinivasulu, S/o G.Siddanna as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

Sri G.Srinivasulu
S/o G.Sidanna
Door No.5/203,
Vaddepeta, Palkuru (V),
Banaganapalle Mandal,
Nandayal District.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- -02-2024

Sir,

Sub:- Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper – Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri Narayana Reddy, S/o Sri Chinna Venkat Reddy -
Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No2009/VG-1/2019, Dated: 15.03.2021 issued by
the Asst. Director of Mines & Geology, Banaganapalle.

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raise a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

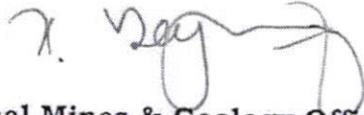
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri Narayana Reddy, S/o Sri Chinna Venkat Reddy, Pathapadu Village, Banaganapalle Mandal, Nandyal District to pay an amount of **Rs.46,12,500/-** for noticed involvement in excavation of illegal Lime Stone Slabs (Colour) Excavated Quantity of **43,750** Sq.Mts in Sy.No.USHB of Pathapadu Village, Banaganapalle Mandal, Nandyal District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyal District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri Narayana Reddy, S/o Sri Chinna Venkat Reddy as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

Sri Narayana Reddy
S/o Chinna Venkat Reddy
Pathapadu Village,
Banaganapalli (V&M)
Nandyal District

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper – Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
property's of Sri B.Siva Shankar Reddy, S/o Sri B.Roshi Reddy -
Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No. 2009-2/VG-BPL/2019, Dated:06.01.2021 issued
by the Asst. Director of Mines & Geology, Banaganapalle .

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

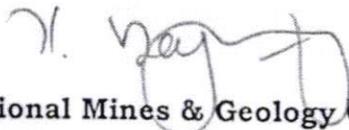
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri B.Siva Shankar Reddy, S/o Sri B.Roshi Reddy, Bethamcherla Village and Mandal, Nandyal District to pay an amount of **Rs.26,23,950/-** for noticed involvement in excavation of illegal Lime Stone Slabs (COLOUR) Excavated Quantity of **25,725 Sq.Mts** in Sy.No.USHB of Pathapadu Village, Banaganapalle Mandal, Nandyal District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyal District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri B.Siva Shenkar Reddy, S/o Sri B.Roshi Reddy as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

**Sri B.Siva Shankar Reddy
S/o B.Roshi Reddy
Pathapadu Village,
Banaganapalli (M)
Nandyal District**

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Banaganapalli Mandal,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper – Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Sri Veerabhadrapa -Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No.2009/Vg/2019-2, Dated: 15.03.2021 issued by
the Asst. Director of Mines & Geology, Banaganapalle.

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads, there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

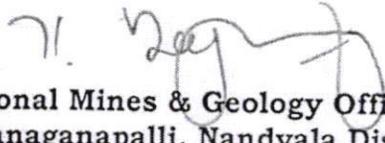
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Sri Veerabhadrapa, Pathapadu Village, Banaganapalle Mandal, Nandyal District to pay an amount of **Rs.16,51,500/-** on noticed involvement in excavation of illegal Lime Stone Slabs (Colour) Excavated Quantity of **12,250 Sq.Mts** in Sy.No.USHB of Pathapadu Village, Banaganapalle Mandal, Nandyal District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Banaganapalle Mandal, Nandyal District, to enquiry and furnish the particulars of Movable and Immovable properties of Sri Veerabhadrapa as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

**Sri Veerabhadrapa
Pathapadu Village,
Banaganapalli (M)
Nandyal District**

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Tahsildar,
Bethamcherla Mandal,
Nandyala District.

Letter No. 1211/NGT/2021, Dated:- 12-02-2024

Sir,

Sub:- Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 - SUO-MOTU- Based
on News item Published in Eenadu News Paper – Kurnool District Edition
Requested to enquiry and furnish particulars of Movable and Immovable
properties of Smt M.Jayamma, W/o Sri M.Prabhakar Reddy- Regarding.

Ref:- 1. O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2. Demand Notice No.33/Q2/2021, Dated:04.02.2022 issued by the
Asst. Director of Mines & Geology, Banaganapalle

&&&

I invite your attention to the subject and references cited, and informed that in the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

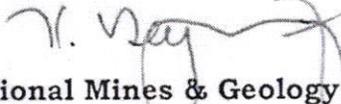
Further it is inform that, this office has traced out some of the illegal excavators, and issued notices wherein in such cases through the reference 2nd cited, this office issued Demand Notice to Smt.M.Jayamma, W/o Sri M.Prabhakar Reddy, Bethamcherla Village and Mandal, Nandyala District to pay an amount of Rs.73,48,874/- for noticed involvement in excavation of illegal Lime Stone Slabs (Black) Excavated Quantity of 1,65,025 Sq.Mts in Sy.No.304/2A of Palkur Village, Banaganapalle Mandal, Nandyala District. So far the defaulter was not paid the Demanded Amount.

I therefore request the Tahsildar, Bethamcherla Mandal, Nandyala District, to enquiry and furnish the particulars of Movable and Immovable properties of Smt.M.Jayamma, W/o Sri M.Prabhakar Reddy as early as possible to this office, so as to take further necessary action in the matter.

Address of the defaulter

Smt. M. Jayamma,
W/o Sri M.Prabhakar Reddy,
Door No.2-4, Bytipeta ,
Bethamcherla Village & Mandal,
Nandyala District.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.USHB of Yerragudi Village,
Banaganapalle Mandal, Nandyal District by Smt Gokula Sunkanna, S/o
Sri Guruanna – Demand Raised – Not responded – Demanded Amount not
paid - Proposal under R.R Act submitted – Regarding.

Ref: 1). O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2). Show Cause Notice No.2761-1/LSS©/Yerragudi/2022, Dated:28.03.2022 of
the Asst. Director of Mines & Geology, Banaganapalli
3). Demand Notice No. 2761-1/LSS© Yerragudi/2022, Dated:16.05.2022
issued by the Asst. Director of Mines & Geology, Banaganapalli

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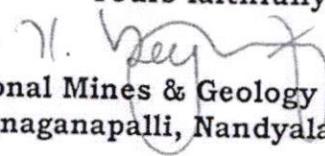
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Smt G.Sunkanna, S/o Sri Guruanna has excavated Lime Stone Slabs (Colour) a quantity of **20,650 Sq.Mts** in Sy.No.USHB of Yerraguddi Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Smt G.Sunkanna, S/o Sri Guruanna to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Smt G.Sunkanna, S/o Sri Guruanna, to pay an amount of **Rs.22,96,280/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Smt G.Sunkanna, S/o Sri Guruanna **under R.R.Act**. The address of the defaulter is given below.

Yours faithfully,


Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.

Address of the defaulter

**Sri G.Sunkanna,
W/o Sri Guruanna
Door No.2-191,
Yerragudi Village, Banaganapalle Mandal, Nandyala District.**

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.USHB of Yerragudi Village,
Banaganapalle Mandal, Nandyal District by Sri C.Nagasubba – Demand
Raised – Not responded – Demanded Amount not paid - Proposal under R.R Act
submitted – Regarding.

Ref: 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No., 2761-2/LSS© /Yerragudi/2022, Dated:28.03.2022 of
the Asst. Director of Mines & Geology, Banaganapalli
3) Demand Notice No.2761-2/LSS© /Yerragudi/2022, Dated:02.11.2023
issued by the Divisional Mines & Geology Officer, Banaganapalli

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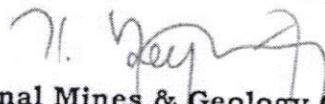
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri C.Nagasubba has excavated Lime Stone Slabs (Colour) a quantity of **36,750 Sq.Mts** in Sy.No.USHB of Yerragudi Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri C.Nagasubba, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Sri C.Nagasubba, to pay an amount of Rs.**40,86,600/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri C.Nagasubba **under R.R.Act**. The address of the defaulter is given below.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

**Sri C.Nagasubba,
Door No.2-145, B.C.Colony,
Yerragudi Village, Banaganapalle Mandal,
Nandyala District.**

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.USHB of Yerragudi Village,
Banaganapalle Mandal, Nandyal District by Sri Nagatimmaiah, – Demand
Raised – Not responded – Demanded Amount not paid - Proposal under R.R Act
submitted – Regarding.

- Ref: 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.2761-3/LSS©,2022, Dated:16.05.2022 of the Asst.
Director of Mines & Geology, Banaganapalle
3) Demand Notice No. 2761-3/LSS© /Yerragudi/2022,Dated:04.11.2023
issued by the Divisional Mines and Geology Office, Banaganapalle

-X-X-X-

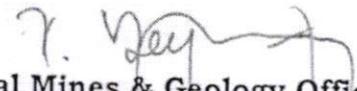
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri Nagatimmaiah has excavated Lime Stone Slabs (Colour) a quantity of **9,100 Sq.Mts** in Sy.No.USHB of Yerragudi Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri Nagatimmaiah, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Sri Nagatimmaiah, to pay an amount of Rs.**10,11,920/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri Nagatimmaiah **under R.R.Act**. The address of the defaulter is given below.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Sri Nagatimmaiah,
Door No.2-22, S.C.Colony,
Yerragudi Village, Banaganapalle Mandal,
Nandyala District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.USHB of Yerragudi Village,
Banaganapalle Mandal, Nandyal District by Sri B.Yellasubbanna, S/o Sri
B.Nadipi Subbanna – Demand Raised – Not responded – Demanded Amount
not paid - Proposal under R.R Act submitted – Regarding.

Ref: 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.2761-4/LSS-Yerragudi/2022, Dated: 28.03.2022 of
the Asst. Director of Mines & Geology, Banaganapalle
3) Demand Notice No. 2761-4/LSS© /Yerragudi/2022,Dated:16.05.2022
issued by the Asst. Director of Mines & Geology, Banaganapalle

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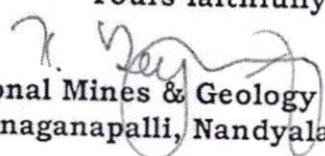
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri B.Yellasubbanna, S/o Sri B.Nadipi Subbanna has excavated Lime Stone Slabs (Colour) a quantity of **11900 Sq.Mts** in Sy.No.USHB of Yerragudi Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri B.Yellasubbanna, S/o Sri B.Nadipi Subbanna, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology, Banaganapalle has issued Demand Notice to defaulter Sri B.Yellasubbanna, S/o Sri B.Nadipi Subbanna, to pay an amount of Rs.**13,23,280/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri B.Yellasubbanna, S/o Sri B.Nadipi Subbanna **under R.R.Act**. The address of the defaulter is given below.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Sri B.Yellasubbanna,
S/o Sri B.Nadipi Subbanna
Door No.2-210,
Yeragudi Village, Banaganapalle Mandal,
Nandyala District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs Black in Sy.No.USHB of Pathapadu Village,
Banaganapalle Mandal, Nandyal District by Sri Narayana Reddy, S/o
Chinna Venkat Reddy – Demand Raised – Not responded – Demanded Amount
not paid - Proposal under R.R Act submitted – Regarding.

Ref : 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.2009/VG/2019, Dated: 11.02.2021 issued by the
Asst. Director of Mines & Geology, Banaganapalle
3) Demand Notice No. 2009/VG-1/2019, Dated: 15.03.2021 issued by
the Asst. Director of Mines & Geology, Banaganapalle.

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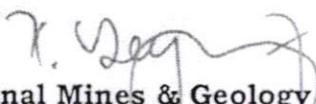
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 09.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri Narayana Reddy, S/o Chinna Venkat Reddy has excavated Lime Stone Slabs (Colour) a quantity of **43,750 Sq.Mts** in Sy.No.USHB of Pathapadu Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri Narayana Reddy, S/o Chinna Venkat Reddy, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Sri Narayana Reddy, S/o Chinna Venkat Reddy, to pay an amount of Rs.**46,12,500/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri Narayana Reddy, S/o Chinna Venkat Reddy **under R.R.Act**. The address of the defaulter is given below.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Sri Narayana Reddy,
S/o Chinna Venkat Reddy
Pathapadu Village, Banaganapalle Mandal,
Nandyala District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.USHB of Pathapadu Village,
Banaganapalle Mandal, Nandyal District by Sri Veera Bhadrappa, –
Demand Raised – Not responded – Demanded Amount not paid - Proposal under
R.R Act submitted – Regarding.

- Ref: 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.2009/VG/2019-2, Dated: 11.02.2021 issued by
the Asst. Director of Mines & Geology, Banaganapalle.
3) Demand Notice No. 2009/Vg/2019-2, Dated: 15.03.2021 issued by
the Asst. Director of Mines & Geology, Banaganapalle

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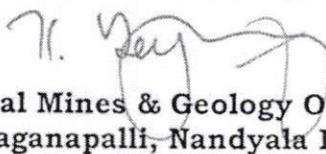
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 09.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri Veera Bhadrappa has excavated Lime Stone Slabs (Colour) a quantity of **12,250 Sq.Mts** in Sy.No.USHB of Pathapadu Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri Veera Bhadrappa, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Sri Veera Bhadrappa, to pay an amount of Rs.**16,51,500/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri Veera Bhadrappa **under R.R.Act**. The address of the defaulter is given below.

Yours faithfully,



**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Sri Veera Bhadrappa,
Pathapadu Village, Banaganapalle Mandal,
Nandyala District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle,
- NATION GREEN TRIBUNAL - O.A. 179/ 2021 (SZ)/ Order Dated:
12.10.2023 -Illegal Excavation of Lime Stone Slabs (Black) in
Sy.No.USHB of Pathapadu Village, Banaganapalle Mandal, Nandyal
District by Sri B.Siva Shenkar Reddy, S/o Sri B.Roshi Reddy - Demand
Raised - Not responded - Demanded Amount not paid - Proposal under R.R Act
submitted - Regarding.

- Ref: 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.2009-2/VG-BPL/2019, Dated: 03.12.2020 of the Asst.
Director of Mines & Geology, Banaganapalle
3) Demand Notice No. 2009-2/VG-BPL/2019, Dated:06.01.2021 issued
by the Asst. Director of Mines & Geology, Banaganapalle

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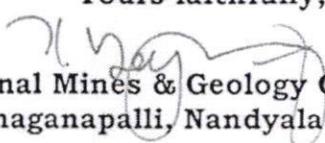
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 09.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri B.Siva Shenkar Reddy, S/o Sri B.Roshi Reddy has excavated Lime Stone Slabs (Colour) a quantity of **25725 Sq.Mts** in Sy.No.USHB of Pathapadu Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri B.Siva Shenkar Reddy, S/o Sri B.Roshi Reddy, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Sri B.Siva Shenkar Reddy, S/o Sri B.Roshi Reddy, to pay an amount of Rs.**26,23,950/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri B.Siva Shenkar Reddy, S/o Sri B.Roshi Reddy under R.R.Act. The address of the defaulter is given below.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Sri B.Siva Shenkar Reddy
S/o Sri B.Roshi Reddy
Pathapadu Village, Banaganapalle Mandal,
Nandyala District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpattanam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.304/2A of Palkur Village,
Banaganapalle Mandal, Nandyal District by Smt M.Jayamma, W/o Sri
M.Prabhakar Reddy – Demand Raised – Not responded – Demanded Amount
not paid - Proposal under R.R Act submitted – Regarding.

- Ref : 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.33/Q2/2021, Dated: 04.02.2022 issued by the
Asst. Director of Mines & Geology, Banaganapalle
3) Demand Notice No.33/Q2/2021, Dated:04.02.2022 issued by the
Asst. Director of Mines & Geology, Banaganapalle

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I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL, Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a question particularly on what steps have taken for realization of Penalty imposed on the defaulters based on the reports submitted by the authority.

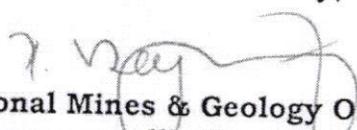
Further submit that, Smt M.Jayamma, W/o Sri M.Prabhakar Reddy has excavated Lime Stone Slabs (Black) a quantity of **1,65,025** Sq.Mts in Sy.No.304/A of Palkur Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Smt M.Jayamma, W/o Sri M.Prabhakar Reddy, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Smt M.Jayamma, W/o Sri M.Prabhakar Reddy, to pay an amount of Rs.**73,48,874/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Smt M.Jayamma, W/o Sri M.Prabhakar Reddy **under R.R.Act**. The address of the defaulter is given below.

This is submitted for favour of information and further necessary action in the matter.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Smt. M. Jayamma,
W/o Sri M.Prabhakar Reddy
Door No.2-4, Bytipeta ,
Bethamcherla Village & Mandal, Nandyala District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle,
- NGT - O.A.179/2021(SZ)/ Order Dated:12.10.2023 -Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.177/3C of Palkur Village,
Banaganapalle Mandal, Nandyal District by Sri G.Mallikarjuna Reddy,
S/o G.Rama Chandra Reddy - Demand Raised - Not responded - Demanded
Amount not paid - Proposal under R.R Act submitted - Regarding.

Ref: 1) . O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2). Show Cause Notice No.250/QL/2021, Dated:25.01.2022 of the
Asst. Director of Mines & Geology, Banaganapalle
3). Demand Notice No.250/QL/2021, Dated:14.03.2022 issued by the
Asst. Director of Mines & Geology, Banaganapalle

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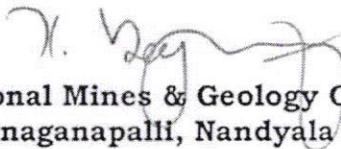
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy has excavated Lime Stone Slabs (Black) a quantity of **42,966 Sq.Mts** in Sy.No.177/3C of Palkur Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology Officer, Banaganapalle has issued Demand Notice to defaulter Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy, to pay an amount of Rs.**28,66,692/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy under R.R.Act. The address of the defaulter is given below.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Sri G.Mallikarjuna Reddy,
S/o G.Rama Chandra Reddy
Door No.6-79, Palkur Village,
Banaganapalle Mandal, Nandyala District

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.251/6P of Palkur Village,
Banaganapalle Mandal, Nandyal District by Sri G.Srinivasulu, S/o
G.Siddanna – Demand Raised – Not responded – Demanded Amount not paid -
Proposal under R.R Act submitted – Regarding.

Ref: 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.480/QL/2020, Dated:03.02.2022 of the Asst. Director
of Mines & Geology, Banaganapallie
3) Demand Notice No.480/QL/2020, Dt:28.03.2022 issued by the
Asst. Director of Mines & Geology, Banaganapallie

-x-x-x-

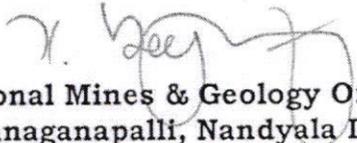
I invite kind attention to the subject and references cited and submit that through the reference 1st cited, the Hon'ble NATION GREEN TRIBUNAL Orders SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with a direction to take stringent action against the violatory. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised a questions particularly on what steps have taken for realization of Penalty imposed and defaulter based on the reports submitted by the authority.

Further submit that, Sri G.Srinivasulu, S/o G.Siddanna has excavated Lime Stone Slabs (Black) a quantity of **3,11,640 Sq.Mts** in Sy.No.251/6P of Palkur Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri G.Srinivasulu, S/o G.Siddanna, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology, Banaganapalle has issued Demand Notice to defaulter Sri G.Srinivasulu, S/o G.Siddanna, to pay an amount of **Rs.2,07,92,621/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri G.Srinivasulu, S/o G.Siddanna **under R.R.Act**. The address of the defaulter is given below.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Address of the defaulter

Sri G.Srinivasulu,
S/o G.Siddanna
Door No.5/203 , Palkur Village,
Banaganapalle Mandal, Nandyala District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The District Mines and Geology Officer,
Kurnool District.

Lr.No. 1211/NGT/2021, Dt. 12-02-2024

Sir,

Sub : Mines and Minerals – O/o Divisional Mines and Geology, Banaganapalle,
- NGT – O.A.179/2021(SZ)/ Order Dated:12.10.2023 –Illegal Excavation
of Lime Stone Slabs (Black) in Sy.No.148/2A of Krishnagiri Village,
Banaganapalle Mandal, Nandyal District by Sri SK.Mahaboob Basha,
S/o Sri S.Bada Saheb – Demand Raised – Not responded – Demanded
Amount not paid - Proposal under R.R Act submitted – Regarding.

- Ref: 1) O.A No.179/2021, Order Dated:12.10.2023, of Hon'ble NGT.
2) Show Cause Notice No.1363/QL/2021, Dated:24.01.2022 of the
Asst.Director of Mines & Geology, Banaganapalle
3) Demand Notice No.1363/QL/2021, Dt:14.03.2022 issued by the
Asst.Director of Mines & Geology, Banaganapalle

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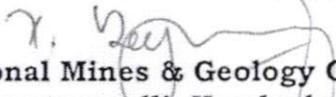
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Further submit that, Sri SK.Mahaboob Basha, S/o Sri S.Bada Saheb has illegally excavated without obtain permission and transported (Rehmatti) for a quantity of **2058 Cbm** in Sy.No.148/2A of Krishnagiri Village, Banaganapalle Mandal, Nandyal District, Hence the Asst. Director of Mines and Geology, Banaganapalle through the reference 2nd cited by has issued Show Cause Notice to defaulter Sri SK.Mahaboob Basha, S/o Sri S.Bada Saheb, to submit her explanation with in 15 days from the date of receipt of Show Cause Notice. The defaulter not submitted any reply to the Show Cause Notice.

Further submit that, through the reference 3rd cited by Divisional Mines and Geology, Banaganapalle has issued Demand Notice to defaulter Sri SK.Mahaboob Basha, S/o Sri S.Bada Saheb, to pay an amount of Rs.**8,00,974/-**. The defaulter has not paid Demanded amount so far.

In view of the above, I request the District Mines & Geology Officer, Kurnool to kindly issue necessary certificate under 3 (1) of the Revenue Recovery Act, so as to recover the amounts from Sri SK.Mahaboob Basha, S/o Sri S.Bada Saheb under R.R.Act. The address of the defaulter is given below.

Yours faithfully,


Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.

Address of the defaulter

Sri SK Mahaboob Basha,
S/o S.Bada Saheb
Rampadu (V), SAKN(M)
YSR District.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam for favour of information.
The District Collector & District Magistrate, Nandyal for favour of information.
The District Mines and Geology Officer, Nandyal for favour of information

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Branch Manager,
State Bank of India,
Nandyal Branch,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 13-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle - Nandyal District - NATIONAL GREEN TRIBINAL - O.A.179/2021(SZ)/ Order Dated:12.10.2023 -Illegal Excavation of Lime Stone Slabs (Black) in certain Survey Numbers of Palkur Village, Banaganapalle Mandal, Nandyal District by the following persons - Demand Raised - Demanded Amount not paid - They are having dues to Government - If having any Saving Bank Accounts in your branch to following persons - Request to stop all payments - Regarding.

Ref:- Hon'ble NATIONAL GREEN TRIBINAL, Chennai Orders Paused in O.A No.179/2021, Order Dated:12.10.2023.

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Adverting to the subject and reference cited and it is informed that the Hon'ble NATIONAL GREEN TRIBINAL, Chennai - Orders passed on SUO-MUTO based on news item published in Eenadu Daily News on illegal encroachment of roads there by excavating Napa Slabs (Black) at Palkuru / Ramakrishnapuram of Banaganapalle and Owk, Kolimigundla Mandal, with direction to take stringent action against the violators. Further the case was came up on 08.02.2024 for final hearing and Hon'ble Tribunal raised question particularly on what steps have taken for realization of Penalty imposed on defaulters based on the reports submitted by the authority.

In this connection it is to inform that, the following persons are involved in illegal excavation of Lime Stone Slabs (Black) and encroachment of roads in the subject area and this office issued Show Causes Notices, they are not responded to this office Show Causes Notices. Hence this office has issued Demand Notices and requested to pay the Demanded Amount, they failed to pay the Demanded Amount. The details are given below.

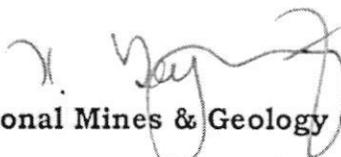
Sl. No	Name and Address of the Defaulter	Penalty Imposed in Rs.	Remarks
1	Smt. M. Jayamma, W/o Sri M.Prabhakar Reddy Door No.2-4, Bytipeta , Bethamcherla Village & Mandal, Nandyala District	73,48,874/-	Not paid yet
2	Sri G.Sunkanna, S/o Sri Guruanna Door No.2-191,	22,96,280/-	Not paid yet

	Yerragudi Village, Banaganapalle Mandal, Nandyala District		
3	Sri C.Nagasubba, Door No.2-145, B.C.Colony, Yerragudi Village, Banaganapalle Mandal, Nandyala District.	40,86,600/-	Not paid yet
4	Sri Nagatimmaiah, Door No.2-22, S.C.Colony, Yerragudi Village, Banaganapalle Mandal, Nandyala District.	10,11,920/-	Not paid yet
5	Sri B.Yellasubbanna, S/o Sri B.Nadipi Subbanna Door No.2-210, Yerragudi Village, Banaganapalle Mandal, Nandyala District.	13,23,280/-	Not paid yet
6	Sri G.Mallikarjuna Reddy, S/o G.Rama Chandra Reddy Door No.6-79, Palkur Village, Banaganapalle Mandal, Nandyala District	28,66,692	Not paid yet
7	Sri G.Srinivasulu, S/o G.Siddanna Door No.5/203 , Palkur Village, Banaganapalle Mandal, Nandyala District.	2,07,92,621/-	Not paid yet
8	Sri SK Mahaboob Basha, S/o S.Bada Saheb Rampadu (V), SAKN(M) YSR District.	8,00,974/-	Not paid yet
9	Sri Narayana Reddy, S/o Chinna Venkat Reddy Pathapadu Village, Banaganapalle Mandal, Nandyala District.	46,12,500/-	Not paid yet
10	Sri Veera Bhadrappa, Pathapadu Village, Banaganapalle Mandal, Nandyala District.	16,51,500/-	Not paid yet
11	Sri B.Siva Shenkar Reddy S/o Sri B.Roshi Reddy Pathapadu Village, Banaganapalle Mandal, Nandyala District.	26,23,950/-	Not paid yet

I therefore request the Branch Manager, State Bank of India, Nandyal. Above said persons are having any Saving Bank Accounts / Fixed Deposit / Recurring Deposits in your branch, I Request to stop all payments payable to the above said persons immediately.

I request the Branch Manager, State Bank of India, Nandyal District to extend your co-operation which is solicited in the matter.

Yours faithfully,


**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

Copy submitted to The Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Mines and Geology Officer, Kurnool for favour of information.

Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Branch Manager,
Andhra Pragathi Grameena Bank,
Nandyal Branch
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 13-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle - Nandyal District - NATIONAL GREEN TRIBINAL - O.A.179/2021(SZ)/ Order Dated:12.10.2023 -Illegal Excavation of Lime Stone Slabs (Black) in certain Survey Numbers of Palkur Village, Banaganapalle Mandal, Nandyal District by the following persons - Demand Raised - Demanded Amount not paid - They are having dues to Government - If having any Saving Bank Accounts in your branch to following persons - Request to stop all payments - Regarding.

Ref:- Hon'ble NATIONAL GREEN TRIBINAL, Chennai Orders Passed in O.A No.179/2021, Order Dated:12.10.2023.

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In this connection it is to inform that, the following persons are involved in illegal excavation of Lime Stone Slabs (Black) and encroachment of roads in the subject area and this office issued Show Causes Notices, they are not responded to this office Show Causes Notices. Hence this office has issued Demand Notices and requested to pay the Demanded Amount, they failed to pay the Demanded Amount. The details are given below.

Sl. No	Name and Address of the Defaulter	Penalty Imposed in Rs.	Remarks
1	Smt. M. Jayamma, W/o Sri M.Prabhakar Reddy Door No.2-4, Bytipeta , Bethamcherla Village & Mandal, Nandyala District	73,48,874/-	Not paid yet
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I therefore request the Branch Manager, Andhra Pragathi Grameena Bank, Nandyal Branch Above said persons are having any Saving Bank Accounts / Fixed Deposit / Recurring Deposits in your branch, I Request to stop all payments payable to the above said persons immediately.

I request the Branch Manager, Andhra Pragathi Grameena Bank, Nandyal District extend to your co-operation is solicited in the matter.

Yours faithfully,



**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

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**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
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Andhra Pragathi Grameena Bank,
Banaganapalli
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 13-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle - Nandyal District - NATIONAL GREEN TRIBINAL - O.A.179/2021(SZ)/ Order Dated:12.10.2023 -Illegal Excavation of Lime Stone Slabs (Black) in certain Survey Numbers of Palkur Village, Banaganapalle Mandal, Nandyal District by the following persons - Demand Raised - Demanded Amount not paid - They are having dues to Government - If having any Saving Bank Accounts in your branch to following persons - Request to stop all payments - Regarding.

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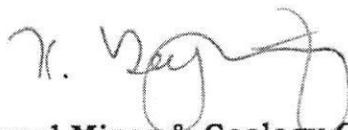
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11	Sri B.Siva Shenkar Reddy S/o Sri B.Roshi Reddy Pathapadu Village, Banaganapalle Mandal, Nandyala District.	26,23,950/-	Not yet	paid

I therefore request the Branch Manager, Andhra Pragathi Grameena Bank, Banaganapalli Above said persons are having any Saving Bank Accounts / Fixed Deposit / Recurring Deposits in your branch, I Request to stop all payments payable to the above said persons immediately.

I request the Branch Manager, Andhra Pragathi Grameena Bank, Banaganapalli, Nandyal District to extend your co-operation which is solicited in the matter.

Yours faithfully,



**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

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**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Branch Manager,
Andhra Pragathi Grameena Bank,
Bethamcherla
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 13-02-2024

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Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle - Nandyal District - NATIONAL GREEN TRIBINAL - O.A.179/2021(SZ)/ Order Dated:12.10.2023 -Illegal Excavation of Lime Stone Slabs (Black) in certain Survey Numbers of Palkur Village, Banaganapalle Mandal, Nandyal District by the following persons - Demand Raised - Demanded Amount not paid - They are having dues to Government - If having any Saving Bank Accounts in your branch to following persons - Request to stop all payments - Regarding.

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I request the Branch Manager, Andhra Pragathi Grameena Bank, Bethamcherla, Nandyal District to extend your co-operation Which is solicited in the matter.

Yours faithfully,



**Divisional Mines & Geology Officer (FAC),
Banaganapalli, Nandyala District.**

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Copy submitted to the District Mines and Geology Officer, Nandyala for favour of information

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
Sri K. Raja Gopal, M.Sc.,
Divisional Mines & Geology Officer (FAC),
1st Floor, Kankara Gurreddy Complex,
Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Branch Manager,
State Bank of India,
Bethamcherla,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 13-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle - Nandyal District - NATIONAL GREEN TRIBINAL - O.A.179/2021(SZ)/ Order Dated:12.10.2023 -Illegal Excavation of Lime Stone Slabs (Black) in certain Survey Numbers of Palkuru Village, Banaganapalle Mandal, Nandyal District by the following persons - Demand Raised - Demanded Amount not paid - They are having dues to Government - If having any Saving Bank Accounts in your branch to following persons - Request to stop all payments - Regarding.

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In this connection it is to inform that, the following persons are involved in illegal excavation of Lime Stone Slabs (Black) and encroachment of roads in the subject area and this office issued Show Causes Notices, they are not responded to this office Show Causes Notices. Hence this office has issued Demand Notices and requested to pay the Demanded Amount, they failed to pay the Demanded Amount. The details given below.

Sl. No	Name and Address of the Defaulter	Penalty Imposed in Rs.	Remarks
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2	Sri G.Sunkanna, S/o Sri Guruanna Door No.2-191, Yerragudi Village, Banaganapalle Mandal, Nandyala District	22,96,280/-	Not paid yet

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4	Sri Nagatimmaiah, Door No.2-22, S.C.Colony, Yerragudi Village, Banaganapalle Mandal, Nandyala District.	10,11,920/-	Not paid yet
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9	Sri Narayana Reddy, S/o Chinna Venkat Reddy Pathapadu Village, Banaganapalle Mandal, Nandyala District.	46,12,500/-	Not paid yet
10	Sri Veera Bhadrappa, Pathapadu Village, Banaganapalle Mandal, Nandyala District.	16,51,500/-	Not paid yet
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I therefore request the Branch Manager, State Bank of India, Bethamcherla, Nandyal District. Above said persons are having any Saving Bank Accounts / Fixed Deposit / Recurring Deposits in your branch, I Request to stop all payments payable to the above said persons immediately.

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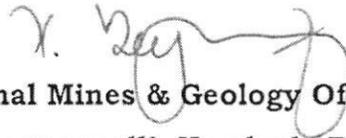
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**Divisional Mines & Geology Officer (FAC),
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Copy submitted to The Director of Mines and Geology, Ibrahimpatnam for favour of information.

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**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
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Divisional Mines & Geology Officer (FAC),
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Besides APSRTC Bus Stand,
Banaganapalli, Nandyala District.

To,
The Branch Manager,
Canara Bank of India,
Nandyal Branch,
Nandyal District.

Letter No. 1211/NGT/2021, Dated:- 13-02-2024

Sir,

Sub:- Mines and Minerals - O/o Divisional Mines and Geology, Banaganapalle - Nandyal District - NATIONAL GREEN TRIBINAL - O.A.179/2021(SZ)/ Order Dated:12.10.2023 -Illegal Excavation of Lime Stone Slabs (Black) in certain Survey Numbers of Palkur Village, Banaganapalle Mandal, Nandyal District by the following persons - Demand Raised - Demanded Amount not paid - They are having dues to Government - If having any Saving Bank Accounts in your branch to following persons - Request to stop all payments - Regarding.

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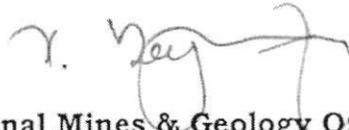
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DEPARTMENT OF MINES AND GEOLOGY**

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Letter No. 1211/NGT/2021, Dated:- 13-02-2024

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**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From,
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Letter No. 1211/NGT/2021, Dated:- 13-02-2024

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